

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.19
C.P No.119/2014
T.P (IBC) No.04/2024**

IN THE MATTER OF:

M/s. Mint Properties ... Petitioner
Vs
M/s. Nilgiri Dairy Farm Private Limited ... Respondent

Order under Section 439 (1) (b) r/w & 433 (e) & (f) of IBC 1956

Order delivered on 23.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : None

ORDER

1. None appeared for the Petitioner.
2. On 03.06.2024, the following order was passed:
“2.This T.P (IBC) No.04/2024 was transferred from the Hon’ble High Court of Karnataka, Bengaluru to this Bench. Hence, Registry is directed to issue notice to the Petitioner and the Respondent as well as to the Ld. Counsel who have appeared before the Hon’ble High Court of Karnataka to file two sets of documents through NCLT e-filing portal as well as to submit two sets of physical copies before this Bench.”
3. However, compliance is not yet made by the Petitioner till date. Therefore, he is directed to comply with the order dated 03.06.2024 within a period of two weeks from today. List the case on **19.09.2024.**

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**